## HARYANA VIDHAN SABHA SECRETARIAT NOTIFICATION THE 27 MARCH, 2025

No. HVS-LA-53/2025/22/5799- In exercise of the powers conferred by Article 208 (1) to the Constitution of India, the Haryana Legislative Assembly has adopted an official resolution unanimously in its sitting held on 20<sup>th</sup> March, 2025 to insert the following provisions, after Rule 279-B, in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. The notification is issued under the orders of the Hotble Speaker, Haryana Legislative Assembly.

## (XVIII) Subject Committee on Environment and Pollution.

Constitution of the	279-C. (1) There shall be a Committee on Environment and Pollution
Subject Committee	consisting of not more than nine members who shall be nominated by the
	Speaker.
	Speaker.
7	(2) The term of office of the members of the Committee shall be one year.
Functions of the	279-D. (1) The functions of the Committee shall be,—
Committee.	(a) to study the environmental problems within the State and
	to recommend remedial measures thereto;
	(b) to examine the nature, degree and extent of the
	environmental imbalances caused by different kinds of
	pollution in the State like water pollution, air pollution, noise
	pollution and the like, the results of such pollution and to
, P .	suggest remedial measures for the prevention and control
	thereof;
	(c) to examine the working and activities of the
	Department/Board or the industrial establishments situated in
	the State in relation to environment;
	(d) to review the implementation of the plans and programmes
	(both Central and State) relating to maintenance of
	environmental balance with regards to State;
	(e) to examine the annual reports of the Department/ Board
	relating to the State in respect of environment with a view to
*	find out whether the expenditure incurred was commensurate
	with the results achieved;
	(f) to report to the Assembly on the action taken by the State
,	Government on different measures suggested by the
5	Committee; and
	(g) to examine such other matters as may be deemed fit by the
	Committee or specially referred to it by the House or by the
4	Speaker.
,	(2) The Subject Committee shall not examine or investigate matters of
	day-to-day administration.

## (XIX) Subject Committee on Welfare of Youth and Youth Affairs.

Constitution of	279-E. (1) There shall be a Committee
the Coll	279-E. (1) There shall be a Committee on the Welfare of Youth and Yout Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the contract of the Welfare of Youth and Youth Affairs consisting of not many the Contract of the Welfare of Youth and Youth Affairs consisting of the Contract of the C
the Subject	Affairs consisting of not more than nine members to be nominated by the Speaker.
Committee	
	(2) The term of office of the m
	embers of the Committee shall be one year.
Functions of the	279-F. (1) The functions of the Committee shall be—
Committee.	to examine:—
	(a) the complaints regarding the functioning of various youth welfare
	schemes implemented in the State;
	(b) any matter arising out of the discussion in the House relating to
	Youth and Youth welfare;
	(c) the petitions/representations received from individuals/
	organisations relating to Youth and Youth affairs;
	(d) any such other matters as may be deemed fit by the Committee or
	specially referred to it by the House or by the Speaker.
	(2) to suggest remedial measures for any or all of the above mentioned
(3	complaints.
	(3) to ensure that the funds allotted by the Government for youth welfare
	are fully utilised exactly for the same purpose for which it was
	intended. To prevent any misuse of funds by the Government
	Departments or agencies earmarked for the purpose of youth welfare activities.
	(4) The Subject Committee shall not examine or investigate matters of
	day-to-day administration.

By order of the Speaker.

DR. SATISH KUMAR SECRETARY-IN-CHARGE